

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.364 of 2021

Arvind Toppo	Petitioner
Versus			
The State of Jharkhand	Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mrs. Vani Kumari, Adv.
For the State	: Mr. Anup Pawan Topno, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

03/07.09.2021: After some arguments, the learned counsel for the petitioner seeks permission to withdraw the present criminal revision application.

Counsel for the State has no objection.

Permission is accorded.

Accordingly, the present criminal revision being Criminal Revision No.364 of 2021 is, hereby, dismissed as withdrawn.

(Rajesh Kumar, J.)